

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 210 of 2000

Friday, this the 25th day of February, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. P.I. Hamzakoya,  
S/o Mohammed Koya,  
Police Constable B.No.251,  
Kalpeni Police Station,  
Lakshadweep. .. Applicant

By Advocate Mr. Thampan Thomas

Vs.

1. The Administrator and  
Inspector General of Police,  
U.T. of Lakshadweep,  
Kavaratti.

2. The Superintendent of Police,  
U.T. of Lakshadweep,  
Kavaratti.

3. Union of India, represented by  
its Secretary,  
Ministry of Home Affairs,  
New Delhi-1 .. Respondents

By Advocate Mr. P.R. Ramachandra Menon, ACGSC

The application having been heard on 25th February 2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks the following reliefs:

- i) To direct the respondents 1 and 2 to promote the applicant as a Wireless Operator;
- ii) To direct the respondents 1 and 2 to extend the benefits of reservation for scheduled caste and scheduled tribe in the matter of promotion to the applicant to the post of a Wireless Operator; and

contd...2



iii) To direct the respondents 1 and 2 to consider the representation Annexure A4 filed by the applicant.

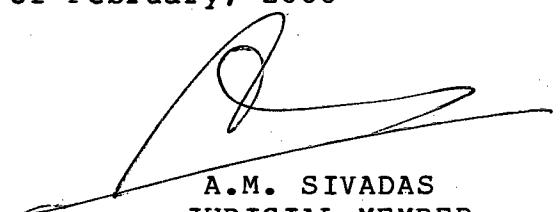
2. The applicant says that he entered as a Police Constable in the year 1976 and was permitted to appear the test for promotion to the post of Wireless Operator. He passed the test in the year 1984. He was not given promotion since he was not possessed of the qualification prescribed for the post of Wireless Operator. He submitted a representation and as per A2, his request was not agreed to. A2 is dated 26.12.1995. This OA was filed on 17.2.2000. A4 is a representation submitted by the applicant to the 1st respondent, which is dated 17.1.2000. Several representations are referred to in A4. It is well settled that successive representations cannot save limitation. As the cause of action arose in any event on the date of A2, i.e. 26.12.1995, this OA is barred by limitation. That being so, this OA is liable to be dismissed.

3. Accordingly, this Original Application is dismissed. We make it clear that this will not prevent the Department from considering the claim of the applicant, if vacancies are available, in accordance with the rules in force. No costs.

Friday, this the 25th day of February, 2000



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.M. SIVADAS  
JUDICIAL MEMBER

ak.

List of Annexures referred to:

1. Annexure A2 - True copy of the Order F.No. 18/297/77-Estt(Pol)/6483 dated 26-12-1995 issued by the 2nd respondent.
2. Annexure A4 - True copy of the representation dt. 17-1-2000 submitted by the applicant to the 1st respondent.